

**Social security under new child labour law**

†1225. SHRI MAHENDRA SINGH MAHRA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether private institutes, factories and the persons who employed people at home are bound to provide facilities of provident fund contribution, insurance, medical to child labour under new child labour law; and

(b) if not, whether Government will consider to formulate any law for this purpose and the manner in which Government will secure the future of child labourers?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Child Labour (Prohibition and Regulation) Act, 1986 prohibits the employment of children below 14 years in certain occupations and processes and regulates the conditions of work of children in occupations and processes where the employment of children is not prohibited. A Bill to amend the Child Labour (Prohibition and Regulation) Act, 1986 has been introduced in Rajya Sabha in 2012. The Government has decided to move Official Amendments to the Amendment Bill. The Official Amendments along with the Amendment Bill, *inter-alia*, covers complete prohibition on employment of children below 14 years, linking the age of prohibition with the age under Right of Children to Free and Compulsory Education Act, 2009 and making the punishment for employer for contravention of the provisions of the Act more stringent.

**Security of women employees during night shifts**

1226. SHRIMATI SASIKALA PUSHPA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has decided to allow women employees to work during night shifts; if so, the details thereof;

(b) the details of the States where this has been implemented and is in force;

(c) whether the Centre has directed/issued any guidelines to provide security to women employees during night shifts;

(d) if so, the details thereof, and if not, the reasons therefor; and

(e) the efforts made by Government in this regard?

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† Original notice of the question was received in Hindi.